

ITEM NO.1

COURT NO.3

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22376/2017
(Arising from the final judgment and order dated 14.01.2016 passed by the High Court of Judicature at Bombay, Nagpur Bench, Nagpur in Writ Petition No.84 of 2000)

THE STATE OF MAHARASHTRA & ORS.

Petitioner(s)

VERSUS

PRAVIN

Respondent(s)

(OFFICE REPORT FOR DIRECTION)

Date : 06-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
[IN CHAMBER]

For Petitioner(s) Mr. Seshatalpa Sai Bandaru, Adv.
Mr. Nishant Ramakantrao Katneshwarkar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Last opportunity of two weeks' time is granted to learned counsel for the petitioners to furnish fresh address of the sole respondent and to take appropriate steps as prayed for, failing which the special leave petition will stand dismissed without any further reference to the Court.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER